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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day 9th February 1995.

ORIGINAL APPLICATION NO. 95 OF 1995.

Syed Qayam Raza, S'o Syed Aley Raza,
Water-cum-Farrash, Directorate of Tele Communication,
Rampur.

By Advocate Sri Rashid Iqbal. Applicant.

- The Director of Tele-Communication,
 Telegraph Services, U.P. Circle,
 Lucknow.
- 2. The Chief General Manager,
 Tele-Communication, U.P. Circle,
 Lucknow.
- 3. Union of India through Secretary,
 Ministry of Tele-Communication,
 Government of India, New Delhi.

By Advocate Sri..... Respondents.

CORAM: Hon'ble Mr. K. Muthukumar, MEMBER (A)
Hon'ble Mr. J.S.Dhaliwal, MEMBER (A)

ORDER(ORAL)

By Hon'ble Mr. K. Muthukumar, MEMBER (A)

- Sri Rashid Iqbad counsel for the applicant. Heard argument on admission.
- The applicant seeks direction from this Tribunal to the respondents, not to reduce the duty hours of the applicant in pursuance of the order dated 6.9.1994. The impugned order does not

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applicant is a Casual Labourer and, therefore, has not acquired any vested right in his appointment and no service condition is attached to such appointment.

Section 9-A of the Industrial Dispute Act referred to in this application, para 4.ix deals only with issue of notice in case any increase or reduction in the number of persons employeds. Accordingly, we find and is dismissed no merit in this application/in limine. No order as to costs.

MEMBER (J)

ALLAHABAD: DATED: 9/2/1995.

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MEMBER (A)